COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 255 OF 2017

Dated: 19th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Damodar Valley Power Consumers' Association ...Appellant(s)

Vs.

West Bengal Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. C.K.Rai

Mr. Mohit Rai for R-1

Ms. Anushree Bardhan for R-2

ORDER

Learned counsel for respondent No. 1 seeks three weeks' more time to file reply. He may file the same on or before 09.04.2018 after serving copy on the other side along with IA stating reasons for the delay. Thereafter, rejoinder, if any, may be filed on or before 24.04.2018 after serving copy on the other side.

List the matter on <u>07.05.2018</u>.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor) Technical Member